

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:3436
ANSWERED ON:18.03.2013
MISAPPROPRIATION OF FUNDS UNDER PYKKA
Shankar Alias Kushal Tiwari Shri Bhisma

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the details of the villages/panchayats included in the Panchayat Yuva Krida aur Khel Abhiyan (PYKKA), State-wise;
- (b) the number of players benefited therefrom, State-wise;
- (c) whether the Government has received any complaints regarding the misutilisation of funds under PYKKA;
- (d) if so, the details thereof; and
- (e) the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS & SPORTS (SHRI JITENDRA SINGH)

- (a) The State-wise details of the Village Panchayats and Block Panchayats covered under the Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) Scheme till 11.03.2013 is at Annexure-I.
- (b) The State-wise number of players participated in the Block/District/State/National Level sports competitions conducted under the Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) Scheme is at Annexure-II.
- (c) to (e) Yes, Madam. A complaint from Bihar for mis-utilization of funds has been received. The complaint has been forwarded to the Sports Department of the State for taking necessary actions in this regards.

A writ Petition No. 56 (M/B) of 2013 (PIL) Civil has also been filed in the Hon'ble High Court Allahabad in Lucknow Bench regarding irregularities in implementation of PYKKA Scheme by Government of Uttar Pradesh by Shri Ashish Kumar Mishra. The date of hearing of the case is still awaited.